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1. Indian Case Law

- Supreme Court (1950 – Current)
- Federal Court
- Privy Council
- All High Courts
- District Courts (Selected Judgments)
- Historical Courts
 - o Ajmer Judicial Commissioner's Court (1948 – 1954)
 - o Goa Judicial Commissioner's Court (1965 – 1982)
 - o Kutch Judicial Commissioner's Court (1949 – 1956)
 - o Lahore High Court (1898 – 1957)
 - o Lower Burma Chief Court (1902 – 1927)
 - o Oudh Chief Court (1925 – 19)
 - o Oudh Judicial Commissioner's Court (1902 – 1927)
 - o Pepsu High Court (1949 – 1956)
 - o Peshawar Judicial Commissioner's Court (1922 – 1953)
 - o Rangoon High Court (1913 – 1957)
 - o Sind Chief Court (1940– 1949)
 - o Sind Judicial Commissioner's Court (1906 – 1947)
 - o Upper Burma Judicial Commissioner's Court (1903 – 1922)
 - o Vindhya Pradesh Judicial Commissioner's Court (1950 – 1956)
- Tribunals and Commissions
 - o Administrative Tribunals
 - o Advance Ruling (GST) Appellate Authority
 - o Advance Rulings (GST) Authority
 - o Advance Rulings (Income Tax) Authority
 - o Airports Economic Regulatory Authority Appellate Tribunal
 - o Armed Forces Tribunal
 - o Board of Revenue (Raj)
 - o Board of Revenue (UP)
 - o Central Administrative Tribunal
 - o Central Electricity Regulatory Commission
 - o Central Information Commission
 - o Company Law Board (Ceased w.e.f. 01-06-2016)
 - o Competition Appellate Tribunal & Competition Commission of India
 - o Copyright Board
 - o Customs, Excise and Service Tax Appellate Tribunal
 - o Cyber Appellate Tribunal
 - o Debts Recovery Appellate Tribunal
 - o Debts Recovery Tribunal
 - o Electricity Appellate Authority (APTEL)
 - o Electricity Regulatory Commissions
 - o FEMA Appellate Tribunal
 - o Forfeited Property Appellate Tribunal
 - o Income Tax Appellate Tribunal
 - o Insolvency and Bankruptcy Board of India
 - o Intellectual Property Appellate Board (Ceased w.e.f. 4-4-2021)
 - o MRTP Commission (Ceased w.e.f. 01-09-2009)
 - o NDPS Appellate Tribunal
 - o National Anti-Profiteering Authority
 - o National Company Law Appellate Tribunal

- o National Company Law Tribunal
- o National Consumer Dispute Redressal Commission
- o National Green Tribunal
- o PMLA Appellate Tribunal
- o Prohibition of Benami Property Transactions Appellate Tribunal
- o Real Estate Regulatory Authority
- o SAFEMA Appellate Tribunal
- o Sales Tax Tribunals
- o Securities & Exchange Board of India
- o Securities Appellate Tribunal
- o State Tax Tribunals
- o Telecom Disputes Settlement Appellate Tribunal
- o Trade Marks Registry

2. Indian Legislation

- Central Statutes and State Statutes
- Central and State Rules, Regulations etc.
- Central and State Circulars, Notifications, Instructions etc.
- Bills in Parliament
- Constitutional Orders

3. Secondary Materials

- Constituent Assembly Debates
- GST Council Meetings
- Reports of Commissions and Committees
- Legal Articles – from 97 top professional and scholarly journals
- Bilateral and Multilateral Treaties of India and other nations.
- Historical Trials
 - o Trial of Bal Gangadhar Tilak
 - o Trial of Maharaja Nand Kumar
 - o Trial of Sir Roger Casement
- Policy Documents of the Central and State Governments

4. Tagore Law Lectures (1870 – 1942)

Contains the full text of Tagore Law Lectures.

5. Moot Court Resources [*Academic Version only*]

Contains the full text of important Moot Courts.

6. Legal Business News (*Case Briefs*)

Contains case brief of important judgments of Supreme Court, High Courts, Tribunals, District Courts, Foreign Courts, International Courts, Indian and Foreign Legislation and Cabinet Decisions.

7. Foreign Materials – *Platinum Plus only*

- Bangladesh - Bangladesh Legal Decisions (1981-2015) with TruePrints™ and Supreme Court of Bangladesh (2005-2021)
- Botswana - Court of Appeal (1980-2017)
- Canada - Supreme Court of Canada (1876-2023)
- Ghana - Supreme Court of Ghana (2018)
- Kenya – Supreme Court & High Court (1938-2023)
- Lesotho - Court of Appeal & High Court (1980-2015)
- Malawi – Supreme Court & High Court (1993-2018)
- Malaysia – Federal Court, Court of Appeal and High Court of Malaysia (2002-2023)
- Mauritius -Privy Council (1982-2009)
- Namibia – Supreme Court, High Court & High Court (Main Division) (1990-2018)
- Nigeria - Supreme Court of Nigeria (1961-2012)
- Pakistan - Supreme Court of Pakistan (1961-2023)
- Seychelles - Constitutional Court, Supreme Court and Court of Appeal (2000-2018)
- Singapore – Court of Appeal, Family Court, High Court and Personal Data Protection Commission (SGPDPC) (2013-2023)
- Singapore Law through Law Net Link on www.sconline.com (1932-2023)
- South Africa - Constitutional Court of South Africa, Competition Appeal Court, Competition Tribunal, Court of the Commissioner of Patents, Kwazulu-Natal High Court, Durban, Supreme Court of Appeal, Western Cape High Court, Cape Town (1993-2023)
- Sri Lanka - New Law Reports (1898-1977) & Sri Lanka Law Reports (1978-2009) Supreme Court of Sri Lanka (2009-2021) Court of Appeal of Sri Lanka (2011-2023)
- Swaziland - Supreme Court and High Court of Swaziland (1996-2018)
- Tanzania - Court of Appeal & High Court (1983-2011)
- Thailand - Constitutional Court of Thailand (1998-2011)
- Uganda - Constitutional Court & Supreme Court (1961-2018)
- United Kingdom – House of Lords, UK Supreme Court, Court of Appeal, High Courts and other Courts
- United States - Supreme Court of United States (1754-2023), Court of Appeals of the United States, International Centre for Settlement of Investment Disputes, and District Courts.
- Zambia – Supreme Court and High Court (1974-2018)
- Zimbabwe - Supreme Court of Zimbabwe (2002-2018)

8. Foreign Legislation

Contains the important Statutes & Acts of Australia, Austria, Belgium, Bhutan, Canada, European Union, Ireland, Luxembourg, Romania, Singapore, Slovakia, South Africa, Switzerland, United Kingdom and United States.

9. International Materials– *Platinum Plus only*

- African Commission on Human and Peoples' Rights (ACHPR)
- African Court on Human and Peoples' Rights (ACTHPR)
- Boards of Appeal of the European Patent Office (BAEPO)
- Caribbean Court of Justice (CCJ)
- Central American Court of Justice (CACJ)
- COMESA Court of Justice (COMESACJ)
- Committee Against Torture (COMAT)
- Committee on the Elimination of Discrimination against Women (CEDAW)
- Committee on the Elimination of Racial Discrimination (CERD)
- Court of Appeal for East Africa (CAEA)
- Court of Appeal for West Africa (WACA) □□
- East African Court of Justice (EACJ)
- Eastern Caribbean Supreme Court (ECSC)
- ECOWAS Community Court of Justice (ECOWAS CCJ)
- European Court of Justice (ECJ)
- Extraordinary Chambers in the Courts of Cambodia (ECCC)
- Human Rights Ad Hoc Court at Central Jakarta State Court (HRAHC)
- Human Rights Chamber for Bosnia and Herzegovina (HRCBH)
- Human Rights Committee (HRC)
- Inter-American Commission on Human Rights (IACHR)
- Inter-American Court of Human Rights (IACTHR)
- International Commission of Inquiry (ICI)
- International Court of Justice (ICJ)
- International Criminal Court (ICC)
- International Criminal Tribunal for Rwanda
- International Military Tribunal
- International Tribunal for The Law of The Sea (ITLOS)
- Permanent Court of Arbitration (PCA)
- Permanent Court of International Justice (PCIJ)
- Southern African Development Community Tribunal (SADCT)
- Special Court for Sierra Leone (SCSL)
- Special Tribunal for Lebanon (STL)
- UN-ETTA Special Panel for Serious Crimes & Court of Appeal (SPSC)
- UNMIK - Human Rights Advisory Panel (HRAP)
- WIPO (Domain Name Decisions)
- WTO Dispute Settlement
- War Crimes Section of the Court of Bosnia and Herzegovina (WCSBH)

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